



Standard Fire Special Peril Policy (Commercial) – Add ons

1) Notice of loss Clause

(UIN: IRDAN134CP0010V01201819/A0011V01201920)

It is agreed and declared that, any delay by the Insured in providing notice shall not affect the Insured's right to coverage under this Policy, except if and to the extent that the Company proves that it actually and substantially was prejudiced by any unreasonable delay in notice.
